

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.562/2017
M.A. No. 574/2017

New Delhi this the 16th day of February, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Govind Ram
S/o Shri Jai Ram
Aged about 46 years
R/o F-19/35, Sector 15, Rohini,
Delhi-110089
Department : Auto Workshop
Designation : Khalasi
(Assistant Line Mate)
Group 'D'.
2. Umesh Kumar
S/o Shri Atma Ram
Aged 43 years
R/o F-219/A, Sudershan Park,
New Delhi-110015
Department Auto Workshop
Designation Khalasi
(Assistant Line Mate)
Group 'D'.
3. Ranjeet Singh
S/o Shri Pratap Singh
Aged about 45 years
R/o 14/23, Kalyan Puri,
New Delhi-110092
Department Auto Workshop
Designation Khalasi
(Assistant Line Mate)
Group 'D'.
4. Om Prakash Sharma
S/o Shri Inderjit Sharma
Aged about 50 years
R/o 358/2, Shakti Vihar,

Meethapur, Badarpur,
 New Delhi-110044
 Department Auto Workshop
 Designation Khalasi
 (Assistant Line Mate)
 Group 'D'.

5. Om Prakash
 S/o Shri Amar Singh
 Aged about 44 years
 R/o H. No.60/1, Mochi Gaon,
 Nanak Pura-II,
 New Delhi-110021
 Department Auto Workshop
 Designation Khalasi
 (Assistant Line Mate)
 Group 'D'. ...Applicants

(By Advocate: Shri Brijender Singh with Shri Ram Singh)

Versus

1. New Delhi Municipal Council
 Through its Chairman, Palika Kendra,
 Sansad Marg,
 New Delhi-110001.

2. The Secretary,
 New Delhi Municipal Council
 Palika Kendra,
 Sansad Marg,
 New Delhi-110001.

3. The Director (Personnel),
 New Delhi Municipal Council
 Palika Kendra,
 Sansad Marg,
 New Delhi-110001.

4. The Director (Transport),
 New Delhi Municipal Council
 Palika Kendra,
 Sansad Marg,
 New Delhi-110001. ..Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. MA 574/2017 filed for joining together is allowed.
3. The applicants filed the present O.A. seeking the following relief:

- (a) Direct the respondent-NDMC to remove the discrimination, and equally distributed regarding the benefit of regularization w.e.f. 01.09.2001 when the petitioners have become eligible after completing six year's service i.e. reckoned from 31.08.1995 (retrospective date) as RMR status and setting aside the office orders, whereas the applicants have been declared regularization w.e.f. 01.01.2008 subsequent confirmations w.e.f. 01.01.2009 vide office order dated 25.05.2011, 15.09.2011 issued by the respondents;
- (b) Direct the respondents to decide the representation dated 24.10.2016 as mentioned herein above at the earliest;
- (c) Direct the respondent-NDMC to pay all the consequential benefits of regularization and confirmation to the petitioners; and
- (d) Pass such other order or orders, as this Hon'ble Tribunal may deem fit in the facts and circumstances of the present case in the interest of justice".

4. It is submitted that the applicants made number of representations including representation dated 24.10.2016 to the respondents ventilating their grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to consider the representation dated 24.10.2016 of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

/Jyoti/